

Title: Situation arising out of the passing of a Bill by the Punjab Government regarding Satluj-Yammuna link agreement.

SHRIMATI KIRAN MAHESHWARI (UDAIPUR): Mr. Speaker, Sir, in the matter of the Sutlej-Yamuna Link, the hon. Supreme Court had given a direction to the Government of India to initiate specific action for the construction of the Sutlej-Yamuna Link. The deadline fixed by the hon. Supreme Court was 15th July, 2004. This deadline is over.

It is understood that the Government of India has filed a Status Note in the hon. Supreme Court regarding action taken by the Government of India. In this, they have also mentioned the recent law passed by the Punjab Legislative Assembly.

MR. SPEAKER: Please be brief and just associate yourself with the matter. If you go on making a statement, this not fair. Your own party Members wish to raise many urgent matters. I want to call them.

SHRIMATI KIRAN MAHESHWARI : The Government of India have sought directions from the hon. Supreme Court.

It is apparent that, in its application to the hon. Supreme Court, the unconstitutional law enacted by the Punjab Legislative Assembly has not been categorically challenged by the Government of India whereas, considering its implications and ramifications, the Government of India should have, on its own, strongly come out against the law enacted by the Punjab Legislative Assembly.

Sir, we the Members of Parliament from Rajasthan want to seek clarification from the Government whether the law enacted by the Punjab Legislative Assembly has been specifically challenged by them in the hon. Supreme Court and, if not, then, why not.

It may also be mentioned that the recent Punjab legislation annuls the 1981 Agreement on sharing of water signed by the then Prime Minister, Shrimati Indira Gandhi...*(Interruptions)*

MR. SPEAKER: I have called Shri Ganesh Singh to speak. Only Shri Ganesh Singh's statement will be recorded.

*(Interruptions) €**